

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 974/MP/2025 along with IA No. 8/2026

Subject : Petition under section 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 read with Section 62 of the Electricity Act, 2003, seeking adjudication of dispute arising due to non-payment of Income Tax by beneficiaries which was paid by the Petitioner under Direct Tax Vivad Se Vishwas Act, 2020 (Interlocutory applications for amendments of the Petition) (On admission).

Petitioner : NLCIL

Respondent : TNPDCCL

Date of Hearing : **16.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NLCIL
Ms. Ritu Apurva, Advocate, NLCIL
Ms. Pragya Pushkar, Advocate, NLCIL
Ms. Anusha Nagarajan, Advocate, TNPDCCL
Shri Rahul Ranjan, Advocate, TNPDCCL

Record of Proceedings

The matter was called out for a hearing through a hybrid mode.

2. At the outset, the learned counsel for the Respondent sought time to file its reply to the Petition and the Interlocutory Application No. 8/2026.

3. The Commission, after hearing the parties, directed the Petitioner to file the following additional information, on an affidavit, after serving a copy to the Respondent, on or before **5.5.2026**:

- (a) *Year-wise details of the settled amount of Rs. 731 Crore in reconciliation with Form 5.*
- (b) *Details of the refund amount mentioned in Form 5 and the treatment of the same in claims from respective beneficiaries.*
- (c) *Year-wise details of claims from beneficiaries corresponding to tax paid under VSVS 2020, along with the respective calculations with proper linkage and formula in the Excel.*

4. The Respondent is permitted to file its reply, on or before **26.5.2026**, after serving a copy to the Petitioner, who may thereafter file its rejoinder, if any, till **9.6.2026**.



5. The Petition, along with the IA, shall be listed for hearing on **16.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

